

**Expenditure of Parliament****Statement**

6404. SHRI CHHITTUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) what is the total expenditure of Parliament; and

(b) what is the expenditure of Parliament per hour?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) The total direct budgeted expenditure of Parliament for the year 1981-82 is Rs. 965.81 lakhs. This excludes expenditure incurred by Ministries on supply of information to Parliament on legislative and non-legislative items of business regarding which no standing arrangements for compilation of expenditure figures either exist or are feasible.

(b) Based on the notional number of working days (excluding Sundays, second Saturdays and sixteen closed holidays), the average expenditure on Parliament works out to Rs. 3.39 lakhs per day or Rs. 48 thousand per hour. However, if account is taken of actual working days/hours, the per hour expenditure will be still higher.

**Proposal to Set up Regional Advisory Panel**

6405. SHRI M. RAM GOPAL REDDY:

PROF. K. K. TEWARY:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering any proposal to set up regional import-export advisory panel; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN):

(a) and (b) Yes, Sir. A statement is attached.

Four Regional Export-Import Committees are being set up, one each for Northern Zone, Western Zone, Southern Zone and Eastern Zone.

2. The members of the Committee for each zone will be the representatives of trade and industry, Export Promotion Council and Government representatives of the concerned department of Central and State Governments.

3. The term of the Committee will be for a period of two years.

4. The terms of reference of the Committee will be as follows:—

(a) To consider difficulties experienced by trade and industry in the operation of the prevailing import and export policies and procedures including disbursement of cash compensatory support to exporters, and to suggest measures for improvement;

(b) To consider difficulties experienced by exporters in the matter of customs clearance, shipping, credit, insurance and export inspection, and to suggest measures for removal of such difficulties; and

(c) To suggest improvements in the method of working and relations of the Import and Export Trade Control Organisations and other Government Departments concerned with trade and industry.

12 hrs.

RE. ADJOURNMENT MOTION ETC.

SHRI GEORGE FERNANDES (Muzaffarpur): I have given an adjournment motion on the Banaras Hindu University situation.

MR. SPEAKER: We will consider it.

SHRI GEORGE FERNANDES: The situation is deteriorating.

MR. SPEAKER: I have allowed a 377 yesterday; and we can discuss it again under Calling Attention. You table it; we will consider it.

SHRI GEORGE FERNANDES: Police have moved into the campus, and have arrested the leaders of students. The president of the students' union has been arrested.

MR. SPEAKER: I will consider it.

(Interruptions)

MR. SPEAKER: Please sit down. I will also ask you about what you want to say.

SHRI ANANDA GOPAL MUKHOPADHYAY (Asansol): There is a very important matter in West Bengal. (Interruptions). As a matter of protest against the unprovoked firing in West Bengal—three people were killed on the 30th—as a protest against that....

MR. SPEAKER: It is a State matter.

SHRI ANANDA GOPAL MUKHOPADHYAY: To-day, there is a complete hartal in West Bengal.

MR. SPEAKER: It is a State subject.

(Interruptions)\*\*

MR. SPEAKER: No; we cannot discuss it. I am not allowing. I have not allowed him.

(Interruptions)\*\*

MR. SPEAKER: Nothing should go on record, because both are speaking.

(Interruptions)\*\*

MR. SPEAKER: I am not allowing. Nothing is going on record.

(Interruptions)\*\*

MR. SPEAKER: Nothing is going on record.

(Interruptions)\*\*

SHRI SATISH AGARWAL (Jaipur): We will support their adjournment motion.

MR. SPEAKER: Have they given it? Has anybody given adjournment motion?

SHRI GEORGE FERNANDES: We will support their adjournment motion.

MR. SPEAKER: Is there an adjournment motion? I have not got any.

(Interruptions)\*\*

MR. SPEAKER: आप बैठिए

(Interruptions)\*\*

MR. SPEAKER: Nothing is going on record without my permission.

(Interruptions)\*\*

SHRI INDRAJIT GUPTA (Basirhat): Rose.

(Interruptions)\*\*

MR. SPEAKER: What can I hear?

(Interruptions)\*\*

MR. SPEAKER: Now please sit down.

(Interruptions)\*\*

अध्यक्ष महोदय : न मेरे पास कोई मोशन है, न कोई ग्रौर चीज है। इस तरीके से करने से कोई फायदा नहीं होता। हाउस का इस तरीके से टाइम क्यों लेते हैं आप लोग ? (व्यवधान) वेस्ट बंगाल का कैसे होगा ? मेरे पास कोई मोशन है क्या ?

(व्यवधान)

अध्यक्ष महोदय : बैठिए आप।  
(व्यवधान)

अध्यक्ष महोदय : बैठेंगे नहीं तो मैं क्या करूंगा ?

(व्यवधान)

MR. SPEAKER: I cannot allow a motion which implicates any State subject.

(Interruptions)\*

प्रभ्यक्ष महोदय : जो कानून होता है, उससे होता है—। मैं तो कुछ करता नहीं ।

(व्यवधान)

If the rules allow me, I shall do it.  
(Interruptions)

MR. SPEAKER: Nothing is going on record without my permission.

(Interruptions)\*

SHRI ANANDA GOPAL MUKHOPADHYAY: I am on a point of order, under rule 355. The law and order machinery there has perfectly collapsed....

MR. SPEAKER: Let the Government take action.

(Interruption)\*

MR. SPEAKER: Shri Indrajit Gupta, you want to say something?

SHRI INDRAJIT GUPTA: Yesterday, the Supreme Court passed an order....

MR. SPEAKER: I have allowed it under rule 377.

SHRI INDRAJIT GUPTA: Just one minute, Sir....

MR. SPEAKER: I have allowed it under rule 377.

SHRI INDRAJIT GUPTA: The Finance Minister should give some indication....

MR. SPEAKER: That is what I have said. This has already been allowed under rule 377. Why are you raising it now?

SHRI INDRAJIT GUPTA: The Finance Minister should give some indication that the Supreme Court's order will be implemented....

MR. SPEAKER: I have allowed it under rule 377.

SHRI INDRAJIT GUPTA: If he does that, then the strike can perhaps be withdrawn. There is an all India strike going on. The only reason for its continuance now would be if the Finance Minister does not say clearly that they will observe the order of the Supreme Court. Last time, they circumvented the Supreme Court's order. That is why the employees are not sure what they are going to do...

MR. SPEAKER: I know. I have allowed it under rule 377. So, there is no question now. I will not allow anything now.

(Interruption)\*

SHRI SATISH AGARWAL: A very serious situation has arisen. The Medical Council of India has de-recognised the University College of Medical Sciences, Safdarjang. The boys are staging a dharna. (Interruptions).

MR. SPEAKER: No adjournment motion. We can discuss it. I will consider it. (Interruptions).

श्री राजे कुमार सिंह (फिरोजाबाद) :  
मान्यवर, एल० आई० सी० एम्प्लाईज  
हड़ताल पर ....

MR. SPEAKER: I have already disposed it of. Not allowed.  
(Interruptions)

MR. SPEAKER: I have not allowed it. Nothing will go on record without my permission. (Interruptions).

PROF. P. J. KURIEN (Mavelikara): I want to raise a very serious matter affecting the privileges of Members of Parliament.

MR. SPEAKER: What is it? Have you given any notice?

PROF. P. J. KURIEN: I have given notice three days back.

MR. SPEAKER: All right. It is under my consideration.

PROF. P. J. KURIEN: Myself and Shri Unikrishnan. The notice has been given. (Interruptions).

MR. SPEAKER: It is under my consideration. I have said that it is under my consideration. We will communicate it to you. (Interruptions).

SHRI K. P. UNNIKRIISHAN (Badagara): I have written a letter. I hope you have got it. It is regarding Police surveillance. (Interruptions).

MR. SPEAKER: I have got it.

AN HON. MEMBER: Let the Home Minister make a statement.

MR. SPEAKER: I am not going to ask him. He can do on his own. I am not giving any directions to anybody.

श्री राम विलास पासवान (हार्जपुर) :  
एडजानमेंट मोशन दिया है। पर मैंने  
उत्तर  
प्रदेश में . . . . .

MR. SPEAKER: The Assembly is in session. Let him deal with it.

श्री जयपाल सिंह कश्यप (आबला)  
अध्यक्ष जी, देश की सुरक्षा को मैंने  
मैंने एडजानमेंट मोशन दिया है।  
का डेलीमोशन . . . . .

MR. SPEAKER: We have had a complete foreign policy debate and you know, it cannot be done.

श्री जयपाल सिंह कश्यप : देश की  
सुरक्षा को इस समय खतरा पैदा हो  
गया है

MR. SPEAKER: Why do you take unnecessary trouble? You read the rules and then come to me.

श्री सत्यनाथजी जटिया (उज्जैन) :  
अध्यक्ष महोदय, मेडिकल कालेज को  
सरकार ने टेक ओवर करने का . . . ।

अध्यक्ष महोदय : मैं एक बात कहना  
चाहता हूँ . . . . ।

AN HON. MEMBER: You should request the Home Minister to make a statement. (Interruptions).

MR. SPEAKER: Why should I? You should request the Home Minister. I am not going to ask any Minister to make a statement. Please sit down. (Interruptions)

MR. SPEAKER: Before I take up the next business. (Interruptions).

श्री गिरधारी लाल श्याम (शीलवाड़ा) : आप होम मिनिस्टर को कहिए  
न ।

अध्यक्ष महोदय : होम मिनिस्टर को  
आप कहिए, मैं क्यों कहूँगा ।  
(Interruption)\*

MR. SPEAKER: I am not going to say anything. (Interruptions). Please sit down. I am on my legs.

Before I take up the next business regarding laying of papers on the table, I want to bring it to the notice of the House. (Interruptions), two days back we had the same problem, about the Hindi and English versions and I am equally concerned about that matter. (Interruptions).

SHRI GEORGE FERNANDES: I am not raising it.

MR. SPEAKER: You are not raising. But it is my duty to look after the interests of this House. I want it to be done; it should be done. But it has been explained to me that there were some practical difficulties. That is the only thing. That is why I am allowing Mr. Mukherjee. But I will

also try to get things done so that in the coming session we have all these facilities so as to provide you with both. I know. I am concerned.

Now Mr. Mukherjee.

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** I beg to lay.... (*Interruptions*).

**PROF. K. K. TEWARY (Buxar):** Sir, I had given a privilege motion against Shri Jyotirmoy Bosu. (*Interruptions*).

**MR. SPEAKER:** It is under my consideration. Let me consider it.

**PROF. K. K. TEWARY:** How long will you take to decide? It is more than fifteen days now....

**MR. SPEAKER:** Well, that I cannot say. It takes time. Even hurry takes time.

**PROF. K. K. TEWARY:** Shri Jyotirmoy Bosu had made a statement. It is a very serious matter. (*Interruptions*).

**MR. SPEAKER:** No. Now, Shri Pranab Mukherjee.

12.10 hrs.

**PAPERS LAID ON THE TABLE**  
NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, IMPORT POLICY APRIL, 1981—MARCH, 1982 AND ( STATEMENT

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 703 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary with regard to any mineral available in the areas specified in the Notification, under

sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2265/81].

(2) A copy of the Import Policy, April, 1981—March, 1982.

(3) A statement (Hindi and English versions) giving reasons for not lay simultaneously the Hindi versions of the Import Policy for April, 1981—March 1982. [Placed in Library. See No. LT-2266/81].

**NOTIFICATIONS UNDER CENTRAL EXCISES RULES**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules 1944:—

(1) G.S.R. 255(E) to 257(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding deferment of the conditions about non-use or use of power in relation to box making and labelling for eligibility to the concessional rate of Excise Duty applicable to matches produced in the middle or cottage sector upto 1st July, 1981.

(2) G.S.R. 258(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding amendment in Notification No. 43/81-CE dated the 1st March, 1981 relating to Excise Duty scheme for matches produced in the cottage sector.

(3) G.S.R. 264(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 46/1-CE dated the 1st March, 1981 regarding continuance of exemption in respect of item 68 goods manufactured in any premises which were not a 'factory' as defined in the